

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.72134/2025

[Arising out of impugned final judgment and order dated 15-09-2025 in CRLRP No. 312/2006 passed by the High Court of Kerala at Ernakulam]

PRAKRITI SRIVASTAVA

Petitioner(s)

VERSUS

A. NEELALOHITHADASAN NADAR & ANR.

Respondent(s)

(FOR ADMISSION)

(IA No. 12407/2026 - EXEMPTION FROM FILING O.T. & IA No. 12405/2026 - PERMISSION TO FILE SPECIAL LEAVE PETITION)

Date : 27-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Ms. Rebecca John, Sr. Adv.

Ms. Parvathi Menon, Adv.

Mr. Sangeeth Mohan, Adv.

Ms. Anushka Baruah, Adv.

Mr. Rahul Gupta, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Application seeking permission to file the Special Leave Petition is granted.
2. Exemption Application is allowed.
3. Having heard the learned Senior counsel appearing for the petitioner and having gone through the materials on record, we find no good ground to interfere with the impugned order passed by the High Court.

The Special Leave Petition is, accordingly, dismissed.

Pending applications, if any, also stand disposed of.

(VISHAL ANAND)

ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)

COURT MASTER (NSH)